

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17180/2017

(Arising out of impugned final judgment and order dated 21-11-2016 in FA No. 893/2003 passed by the High Court of Judicature at Allahabad)

GAS AUTHORITY OF INDIA LTD.

Petitioner(s)

VERSUS

RAMESH CHANDRA & ORS.

Respondent(s)

(FOR ADMISSION)

WITH

SLP(C) No. 19333/2017

(IA No.43964/2017-CONDONATION OF DELAY IN FILING and IA No.43965/2017-EXEMPTION FROM FILING O.T.)

SLP(C) No. 19224/2017

Date : 31-07-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Tushar Mehta, ASG
Mr. A. Radhakrishnan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List these matters after service is complete.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER